

WESTERN ZONE, PUNE

Application No. 66 of 2023

in

Execution Application No. 10/ 2022

IN

Original Application No. 69/2021



MR. MAHENDRA GOVIND HASBNIS)

Age about -59 years, Occup- Agriculturist and Business)

Residing at Survey No. 408/7, Limbfata, Mumbai- pune)

Road, Talegaon Dabhade, Taluka Maval, District Pune-)

410506 Contact No. - +917083426105)

Email-mahendrasahabnis30@gmail.com)

... Applicant

Vs.

1. CIKAUTXO INDIA PVT. LTD.)

A Public Limited Company incorporated)

Under the provisions of the Indian Companies Act,)

1956 having its registered address at: Survey No.)

662, Pune- Mumbai Road, Talegaon- Dabhade,)

Pune- 410506)

Email- cikautxo@cikautxo.com)

2. ALEJANDRO ARANZABAL GOMTEZ)

Email- mmendibe@cikautxo.com)

3. JOSE ALBERTO AGIRREGOMEZKORTA)
ARANTZETA)

Email- mmendibe@cikautxo.com)

4. INIGO EDUARDO LASCURAIN PAGEEGUI)

Email- mmendibe@cikautxo.com)

5. MIGUEL ANGEL MENDIVE AURRECOECHEA)

Email- mmendibe@cikautxo.com)

6. ANTARA NANDI)

Email- mmendibe@cikautxo.com)

No. 2 to 6 are the Directors of Cikautxo India Pvt Ltd,)

having their Office at Survey No. 662, Pune- Mumbai)

Road, Talegaon- Dabhade, Pune- 410506)

Email- cikautxo@cikautxo.com)

7. THE SECRETARY)

Ministry of Environment, Forest and Climate)

Change, Having office at Indira Paryavaran Bhavan,)

Jorbagh Road, New Delhi 110003)

Email- manju.pandey@nic.in)

8. PRINCIPAL SECRETARY)

Environment Department,)



Government of Maharashtra, Mumbai 400032.)

Email- mah.env@nic.in)

9. THE MEMBER SECRETARY,)

Maharashtra Pollution Control Board,)

Having its office at- Kalpataru Point, 3rd Floor, Opp.)

Cineplanet, Sion East, Mumbai- 40022.)

10. REGIONAL OFFICER PUNE II,)

Jog Centre, 3rd Floor, Wakdewadi, Old- Pune)

Mumbai Highway, Pune- 411003)

Email- ropune@mpcb.gov.in) ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1 to

6

I/We, MIGUEL ANGEL MENDIVE AURRECOECHEA, Age 51 years, Occupation Service, Respondent No. 1 and 5, O/at Survey No. 662, Pune-Mumbai Road, Talegaon Dabhade, Pune- 410506, do hereby state on solemn affirmation as under: -

1. I state that I am working as the Chief Executive Officer with Respondent No. 1 company w.e.f. July 2019. I am aware of the facts involved in the present case on the basis of the records maintained by Respondent No. 1 in its ordinary course of business. I am,

therefore, competent to depose to the statements in the present Affidavit. I have perused a copy of the present Application and I am filing the present Affidavit in reply thereto on behalf of Respondent No. 1 to 6. I have been duly authorised to file the present Affidavit by Respondent No. 1 to 6.

2. At the very outset, I deny each and every statement, averment, allegation and/or contention in the present Application that is contrary and/or inconsistent with what is set out hereinafter in the present Affidavit. Nothing contained in the present Application shall be deemed to be admitted by any of the answering Respondents for want of specific traverse.
3. At the further outset, I say that the present Application as well as the execution proceedings have been filed by the Applicant are only with a malafide intention to extract money from Respondent No. 1.
4. At the further outset and without prejudice to the aforesaid, I submit that the present Application, purportedly filed under Section 15 of the National Green Tribunal Act 2010, is not maintainable in as much as the same proceeds on the premise that there is pollution or other environmental damage caused by the industry of Respondent No. 1. However, there is no finding of such nature by this Hon'ble Tribunal against Respondent No. 1. The



Order dated 17th January 2022 passed by a Special Bench of this Hon'ble Tribunal is without any jurisdiction, in view of the law laid down by the Full Bench of the Hon'ble Bombay High Court in the case of *The Goa Foundation vs. The National Green Tribunal, Principal Bench and Ors* in PIL Writ Petition No. 4 of 2022. As the said Order is without jurisdiction, any finding contained therein cannot be held to be a finding in law. In view thereof, the present Application is misconceived and is liable to be dismissed at the threshold.

5. At the outset, I submit that the present Application is baseless and misconceived as there is no material in the eyes of law to support the claim of the Applicant, which is the subject matter of the present Application. The Application is entirely speculative and conjectural and is liable to be dismissed on that ground alone.
6. The rest of the contents of the present Affidavit are without prejudice to the aforesaid.
7. I deny the contents of the purported Report dated 22nd February 2023 purportedly prepared by Dr. Rahul Mungikar which has been relied upon by the Applicant. The said purported Report is not proved in accordance with law and cannot be relied upon for any reason by the Applicant.

8. Further, the Applicant states that the said Dr. Rahul Mungikar is a member of the Expert Appraisal Committee, Industy-2 set up by the Ministry of Environment and Forest and Climate Change, Government of India. Thus, the said Dr. Mungikar is part of the regulatory infrastructure set up under the provisions of the Environment (Protection) Act, 1986. In view thereof, any purported report prepared by the said Dr. Mungikar would amount to a conflict of interest as he has been appointed to discharge statutory functions and thus cannot prepare and furnish reports to private individuals in support of their claims arising out of alleged environmental issues. In view thereof, the said purported Report is liable to be discarded by this Hon'ble Tribunal on this ground alone.

9. I submit that, without prejudice to the aforesaid, the said purported Report is speculative, conjectural, without any substance and cannot be relied upon for any purpose, *inter alia*, for the following reasons:

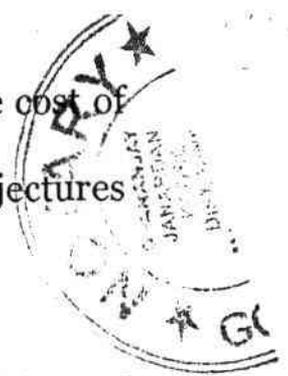
9.1. Firstly, the said purported Report entirely is based on conjectures and presumptions. In the introduction, the said purported report states that "*Surely, the carbon dust was getting washed away along with the rainwater during*

monsoon season, causing surface and ground water pollution".

Admittedly, no assessment of the aforesaid factors was carried out for want of time and inadequate financial requirements.

- 9.3. The entire Report is merely based on purported Google images and no soil sampling was done.
- 9.4. No independent analysis or verification of the material provided by the Applicant was conducted and it was only based on the information / narration of the Applicant.
- 9.5. For the calculation of alleged loss caused by death of livestock, reliance placed only on some post-mortem report on dead cattle and a presumption is drawn that the cause of death for all cattle of the Applicant was the same as set out in the post-mortem report of some of the dead cattle.
- 9.6. For the purpose of calculation of total number of cattle, it is admitted that there is no precise record available.
- 9.7. The estimated loss due to loss of cattle and medical treatment was based on purported average cost of a cow and buffalo. However, no material in support of the same was produced or even referred to in the purported Report;

- 9.8. There was no material referred to for calculating the cost of treatment of cattle but the same is based on mere conjectures and the statements of the Applicant;
- 9.9. Under Clause 2.3 of the purported Report, the alleged loss of milk business due to the death of cattle was sought to be assessed. However, the entire assessment process under this head is also based on figures provided by the Applicant and no independent verification or analysis of the same was conducted. The entire assessment is merely speculative and conjecture.
- 9.10. Under Clause 2.4 of the purported Report, alleged loss due to carbon covered fodder was sought to be assessed. The same was again based entirely on statements of the Applicant, without any material whatsoever in support thereof or any independent verification.
- 9.11. Under Clause 2.5 of the purported Report, alleged loss on account of closure of cattle dung business was sought to be assessed. The same was again based entirely on statements of the Applicant without any material whatsoever in support thereof or any independent verification.





- 9.12. Under Clause 2.6 of the purported, alleged loss due to stoppage of biogas plant was sought to be assessed. The same was again based entirely on statements of the Applicant without any material whatsoever in support thereof or any independent verification.
- 9.13. Under Clause 2.7, alleged loss due to destruction of fruit trees and orchards was sought to be assessed. This was also based on information provided by the Applicant and there is no independent material or verification in support of the same. There is a finding that the fruit trees and orchards were destroyed due to continuous sprinkle burning carbon particles. However, this finding is based on no material whatsoever.
- 9.14. Under Clause 3, the purported Report considers other additional expenses, based entirely on statements of the Applicant.
10. I state that the Applicant is not entitled for any relief as prayed for. I state that Respondent No. 1 Company is functioning by following the applicable provisions of law. As regards environment laws, Respondent No. 1 Company has been complying with the terms of the consent to establish/operate issued by Respondent No. 9 and has not caused any pollution as has been alleged by the Applicant.

I state that the entire action that has been initiated by the Applicant is solely to harass Respondent No. 1 company and its officers. I state that the present Application deserves to be rejected and cost may be imposed on the Applicant for initiating frivolous litigations against Respondent No. 1 company.

11. I state that the Respondent No. 1 is a company duly incorporated under the provisions of the Companies Act 1956. It is a Company within the meaning of an existing company under Section 2 of the Companies Act, 2013 having its registered office at S. No. 662, Mumbai Pune Road, At Post: Talegaon Dabhade, Tal. Maval, Dist Pune - 410506. Respondent No. 1 is, *inter alia*, engaged in the business of manufacturing of rubber hose and assemblies for automotive applications. Respondent No. 1 is a fully owned subsidiary of Cikautxo India Pvt. Limited, Pune.
12. The Plant of Respondent No. 1 was set up on 31/01/2011, after the consent to establish was received from various public authorities including Respondent No. 9 herein. The said plant was initially owned by Indus Australia Corporation. It subsequently was transferred to Cikautxo Taurus Flexibles Private Limited and thereafter demerged into Respondent No. 1.



13. I state that the first consent to operate was issued to Respondent No. 1 on 12.03.2014. A copy of the said letter is hereto annexed and marked as **Exhibit "A"**.

14. I state that at no point in time has Respondent No. 1 violated any of the provisions of the terms of the Consent to Operate. Respondent No. 1 is always being functioning within the four corners of the law.

15. I state that the Applicant has been making frivolous complaints against Respondent No. 1 since 2016 for the reasons best known to him. I state that initially, the Applicant broke the compound wall between Respondent No. 1 company and his property by using his tractor. This caused severe damage to Respondent No. 1. He also dumped cow dung on the premises of Respondent No. 1 solely with a view to cause nuisance and agony to the company and its officers. I state that these acts of nuisance and agony were reported to the local police station. I state that the Police complaint was filed on 18.12.2018. Copies of the said letters are hereto annexed and marked as **Exhibit "B"**.

16. I state that there has been no violation of the provisions of the Environment (Protection) Act 1986, the Air (Prevention and Control of Pollution) Act 1981 or the Water (Prevention and

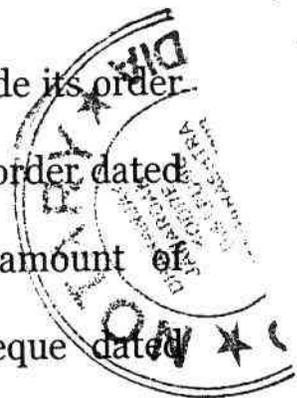
Control of Pollution) Act 1974 as alleged by the Applicant or even otherwise. I state that Respondent No. 1 has never received closure directions, the electricity or water connections have never been cut by the concerned authorities. I state that emissions are within the prescribed limits thereby not causing any pollution.

17. I state that adjacent to the plant of Respondent No. 1 is a water purification plant whereby water is supplied to the entire village of Talegaon Dabhade. Not a single complaint has been received by any of the officers of the said plant or any other neighbor. It can be categorically seen that the Applicant has indulged in this vindictive act and has filed the present Application with a view to cause agony to the company. His objective appears to be to have the company closed down and bring the management on its knees in the process. Even otherwise, I state that the company has not contravened any provisions of the aforesaid Acts.
18. I state that there has been no damage to the property or animals of the Applicant as alleged by him, on account of the alleged emissions caused by Respondent No. 1. I state that the Applicant has failed to undertake proper up keep of his property, which has resulted in his property being rendered dilapidated. I state that death of the Applicant's cattle was on account of his improper caring. I further state that the trees of the Applicant, by no set of

circumstances, can be affected by the alleged emissions as alleged by the Applicant. Furthermore, the Applicant has not taken proper care of the trees in his premises.

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19. Without prejudice to what has been stated hereinabove, I shall now deal with the present Application, paragraph-wise as under -
 20. With respect to the contents of paragraphs 1 to 11 of the Application, the contents thereof do not require any comments.
 21. With respect to contents of paragraph no. 12(a) of the Application, I state that the contents therein are part of the record. I state that the answering Respondent were never given an opportunity to defend the said proceedings. As set out hereinabove, the said Order dated 17th January 2022 is without jurisdiction. In any event, the said Order has been passed *ex-parte*. I crave leave to defend the said execution proceedings on its own merits.
 22. With respect to contents of paragraph no. 12(b) of the Application, I state that the contents therein are not true and correct. It is absolutely false that the Respondents have ignored the order dated 17th January 2022, passed by the Hon'ble tribunal in Original Application No. 69/2021. I state that the Hon'ble National Green Tribunal Special Bench vide its letter dated 11.02.2022 had informed the Respondent No. 1 to pay an amount of Rs. 5,00,000/-

(Rupees Five Lakhs Only) as interim compensation vide its order dated 17.01.2022. I state that in compliance with the order dated 17.01.2022, Respondent No. 1 had deposited an amount of Rs.5,00,000/- (Rupees Five Lakhs Only) vide cheque dated 21.02.2022 bearing no 003925 drawn on HDFC Bank Limited in favour of Respondent No.9, reserving all its rights and contentions.

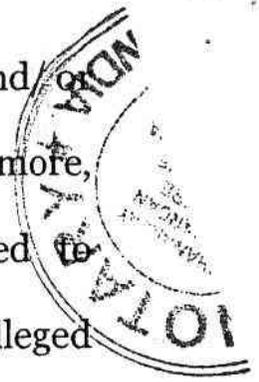


23. With respect to contents of paragraph no. 12(c) of the Application, I deny that any damage has been caused to the Applicant's property by Respondent No.1 as alleged or at all. I deny that Respondent No.1 has caused any pollution or environmental damage as alleged or at all. I repeat, reiterate and confirm the contents of the Affidavits filed by Respondent No.1 in the Execution proceedings and deny anything contrary thereto and/or inconsistent therewith.
24. With respect to contents of paragraph no. 12(d) of the Application, at the outset, I repeat and reiterate that the said order dated 17.01.2022 is without jurisdiction and in any event, has been passed *ex-parte* against the answering Respondents. In any event and without prejudice to the aforesaid, the answering Respondents have complied with the directions contained therein.
25. With respect to contents of paragraph no. 12(e) of the Application, I state that the contents therein are not true and correct. The

answering Respondents have complied with the Order dated 01.10.2021 by depositing the amount of Rs.5,00,000/- with Respondent No.9.

26. With respect to contents of paragraph no. 12(f) of the Application, I repeat and reiterate that Respondent No.1 company has caused any damage to the environment or to the Applicant, as alleged or at all. I repeat, reiterate and confirm the contents of the Affidavits filed by the answering Respondents in the said execution proceedings and deny anything contrary thereto and/or inconsistent therewith. I state that Respondent No. 1 has not caused any pollution, loss/ damage to the Applicant and is not liable to pay any compensation to the Applicant or any Environmental Compensation.
27. With respect to contents of paragraph no. 12(g) of the Application, I state that the contents therein are not true and correct. I state that it is only on 7/2/2023 that Respondent No. 9 called up the officer of Respondent No. 1 at the office of Respondent No. 9 to show the formula based on which Respondent No. 9 has purportedly assessed environmental compensation to the tune of Rs.1,02,56,250/- (Rupees One Crore Two Lakhs Fifty-Six Thousand Two Hundred and Fifty Only) without issuing a formal order. I state that the order for assessment of environmental

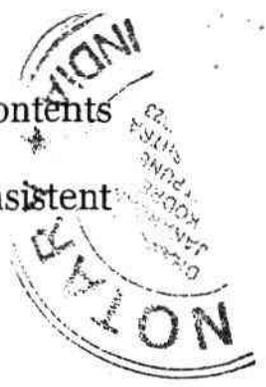
compensation has never been passed by Respondent No. 9 and never been served on the answering Respondents. Furthermore, there has been no opportunity that has been provided to Respondent No.1 to defend itself while determining alleged compensation. Furthermore, the methodology for assessment of environmental compensation used by Respondent No.9 is *per se* erroneous and is based upon the formula set out by Respondent No.9 on the basis of the judgment of this Hon'ble Tribunal in OA No. 593/2017 (*Paryavaran Suraksha Samiti Vs Union of India*). I say that, at the outset, the said formula is only in relation to non-functioning or other breaches qua sewerage treatment plants and the same is not applicable in respect of allegations relating to purported air-pollution which are the subject matter of the present proceedings. Further, I say that the methodology adopted by Respondent No.9 is erroneous. The formula adopted by Respondent No.9 is actually restricted to NCR Delhi and cannot be applied in the present case. The indices and factors are region specific and not applicable in the present case. I further state that Respondent No.9 ought to have taken a thorough assessment of the actual extent of pollution, if any, that was caused. Respondent No.9 also ought to have taken into consideration the location of the plant which is situated adjacent to the highway. Respondent No. 1





Industry has provided 2 nos. of boilers, out of 2, one boiler is used and another is kept as standby. These boilers are LPG fired boilers and provided with scrubber system with one common stack of 30 Mtrs height and that the said boiler is running on LPG since June 2021 on regular basis and industry has stopped using Furnace Oil as fuel to the boilers. The Respondent No. 1 Industry has provided 2 D.G. sets each of 500 KVA capacity with acoustic enclosure and APC system to each. It is also pertinent to mention that Respondent No.1 has never contravened any provisions of the consent to operate issued by Respondent No.9 and that there was never actual emission of carbon through the chimney. I also state that Respondent No.1, in its premises, has substantial green cover and undertakes tree plantation programs from time to time. I further state that there are fruit bearing trees available in abundance at the premises of Respondent No.1. I state that the environmental compensation purportedly assessed is to the tune of Rs.1,02,56,250/- (Rupees One Crore Two Lakhs Fifty-Six Thousand Two Hundred and Fifty Only) is erroneous and there is no formal order of assessment. Even otherwise I state that Respondent No.1 is not liable to pay any amount as alleged or at all. The answering Respondents have filed an Affidavit dated 24.02.2023 in response to the Affidavit dated 07.02.2023 filed by

Respondent No.9. I repeat, reiterate and confirm the contents thereof and deny anything contrary thereto and/or inconsistent therewith.



28. With respect to contents of paragraph no. 12(h) of the Application, I state that the contents therein are part of the record. However, I state that the answering Respondents have not caused any loss or damage to the cattle or mango trees of the Applicant as alleged or at all.
29. With respect to contents of paragraph no. 12(i) of the Application, I state that the contents therein are part of the record. As demonstrated in the present Affidavit in Reply, the present Application is entirely baseless, misconceived and not maintainable and liable to be dismissed with compensatory costs.
30. With respect to contents of paragraph nos. 12(j) to 12(m) of the Application, I repeat, reiterate and confirm what is set out hereinabove in respect of the purported Report prepared by Dr. Rahul Mungikar in paragraphs no. 9.1 to 9.14 hereinabove and deny anything contrary thereto and/or inconsistent therewith. I state that the purported Report of the Dr. Rahul Mungikar is totally unilateral, speculative, erroneous and most emphatically denied by

the answering Respondents. I state that the contents of the paragraphs under reply are absolutely false and most emphatically denied by the answering Respondents.

31. With respect to contents of paragraph no. 12(n) of the Application, I deny that the records of Respondent No.9 show that the answering Respondents have willfully violated the conditions prescribed while granting consent to establish and/or consent to operate as alleged or at all. I deny that the answering Respondents have any mentality to on profits while disrespecting the laws of India and/or damaging local cattle bearers and/or local environment and/or cause any pollution as alleged or at all. I deny that the answering Respondents have violated environmental laws as alleged or at all. I deny that the answering Respondents have caused any loss to the Applicant as alleged or at all. I repeat and reiterate that the Applicant has filed the present proceedings solely with a view to extort money from Respondent No.1. I state that the Respondent No. 1 Industry is complying with all applicable laws and there is no contravention on its part as alleged or all. Therefore, Respondent No. 1 cannot be held liable for any alleged loss or damage allegedly caused to the property of the Applicant. I state that the Respondent No. 1 Industry being a company whose endeavour is to achieve eco-friendly sustenance while carrying out

its operations, the Respondent No. 1 Industry has changed and improved the exhaust system which was already in place achieving no discharge of carbon particle emission. I state that in 2018 the Respondent No. 1 Industry installed a full proof dust collector cum wet scrubber system, 30meter stack height, dry scrubber system instead of wet scrubber and that it undertook stack monitoring at regular intervals. I state that the Respondent No. 1 industry undertook ss dry type scrubber filter cleaning every 15 days, Boiler internal tube cleaning every month, burner fuel and air ratio frequency are set by third party using analyzer. I state that the Respondent No. 1 Industry has further enhanced its system and modified the dust collector with dust removal arrangement with two sonic horns and rotary actuator. I state that the Respondent No. 1 Industry has further changed boiler burner flame tube and has changed the boiler fuel from furnace oil to LPG GAS thereby ruling out any carbon particle emission.

32. With respect to contents of paragraph no. 12(o) of the Application, I deny that the answering Respondents are liable to pay any amount as alleged or at all.
33. With respect to contents of paragraph no. 12(q) of the Application, the answering Respondents have caused any mental pain or agony to the Applicant, as alleged or at all. I deny that the answering

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Respondents have caused any pollution as alleged or at all. I deny that the answering Respondents are liable to pay any amounts set out in the paragraph under reply or even otherwise.

34. With respect to contents of paragraph no. 12(r) of the Application, I repeat and reiterate that the answering Respondents are not liable to pay any amounts either as prayed for or even otherwise.

35. With respect to contents of paragraph no. 12(s) of the Application, I deny that any loss or damage has been caused to the Applicant by the answering Respondents as alleged or at all. I deny that any pollution has been caused by the answering Respondents as alleged or at all. I deny that the answering Respondents have caused any harassment or mental agony to the Applicant as alleged or at all. I deny that the answering Respondents are liable to pay any amounts as alleged or at all.

36. With respect to contents of paragraph nos. 13 to 21 of the application, I repeat, reiterate and confirm what is set out hereinabove and deny the contents of the paragraphs under reply that are contrary thereto and/or inconsistent therewith. For the reasons set out hereinabove, the Applicant is not entitled to any relief whatsoever either as prayed for or even otherwise.

37. In the aforesaid circumstances, I say and submit that the present application is not maintainable, baseless and in any event, devoid of any merit and is liable to be dismissed with compensatory costs.

Whatever is stated hereinabove is true and correct to the best of my knowledge believe and information and I have put my signature hereunder at vda on this 22 day of May 2023.

M/s. Dhruve Liladhar & Co.

R. Sahuwale

Partner
Advocates for the Respondent Nos. 1 to 6

Miguel Angel Mendive

Miguel Angel Mendive
Aurrecoechea
For Respondent Nos.
1 to 6

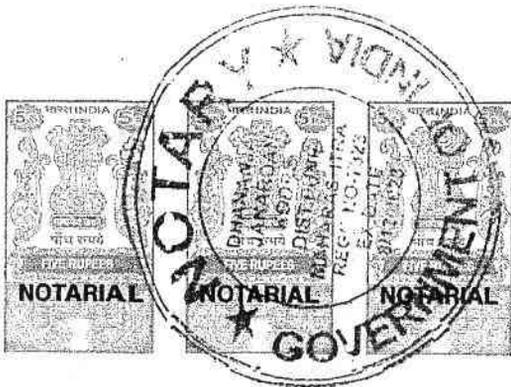


BEFORE ME

DHANANJAY JANARDAN KODRE
ADVOCATE & NOTARY (GOVT. OF INDIA)
Main Maruti Mandir Chowk, Burhwar Peth,
CTS No. 5405, Jijamata Chowk to Maruti Mandir Road
Telagaon-Dabhado, Tal. Maval Dist. -Pune-410506

NOTED AND REGISTERED
AT SERIAL NO 680 /2023
ON

22 MAY 2023



244

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL WESTERN
ZONE, PUNE**

Application No. 66 of 2023

In

Execution Application No. 10/ 2022

In

Original Application No. 69/2021

Mr. Mahendra Govind Hasbnis

...

Applicant

Versus

Cikautxo India Pvt. Ltd

& Ors.

... Respondent

**AFFIDAVIT IN REPLY ON BEHALF
OF RESPONDENT NO. 1 to 6**

Dated this 22nd day of May, 2023.

**M/S. DHRUVE LILADHAR & CO.
Advocates for the Respondent Nos. 1
to 6**

61/62, Free Press House, 6th Floor,
215, Free Press Journal Marg,
Nariman Point,
Mumbai - 400 021.

Office: 022-6760 6000

Mobile: 98210 97067

Advocates' Code No. 29014

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 020-25811627

Fax : 020-25811029

Email : ropune@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Jog Center, 3rd floor, Mumbai Pune Road,
Wakdevadi,

Pune - 411003

Orange/L.S.I

Date: 12/3/14

Consent No: MPCB/14/02365

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundry Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

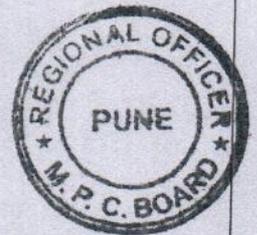
.....
CONSENT is hereby granted to

M/s Cikautxo India Pvt. Ltd.
S. No. 662, Talegaon Dabhade,
Tal - Maval, Dist - Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.07.2015. *As per*
2. The Consent is valid for the Manufacturing of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Rubber	120.0	Ton/M
2	Nylon	25.0	Ton/M



3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 3.50 M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 7.00 M³.

(iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

1	pH	Between	5.5 to 9.0	
2	Suspended Solids	Not to exceed	100	mg/l.
3	BOD 3 days 27 Deg. C.	Not to exceed	100	mg/l.
4	COD	Not to exceed	250	mg/l.
5	Oil & Grease	Not to exceed	10	mg/l.
6	T.D.S.	Not to exceed	2100	mg/l.
7	Chlorides	Not to exceed	600	mg/l.
8	Sulphates	Not to exceed	1000	mg/l.

(iv) **Effluent Disposal:** The treated trade effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. For this sufficient land shall be made available.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Rubber Scrap	5.0	Ton/M.	---	By Sale

(viii) **Other Conditions:** 1) Industry should monitor effluent quality regularly
2) Industry shall develop green belt of local species in 1/3rd of total area.

4. **The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	9.00 CMD
(ii) Industrial Processing	...	7.00 CMD
(iii) Industrial Cooling	...	3.00 CMD
(iv) Agriculture / Gardening	...	2.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

Dust collector of adequate capacity shall be provided to all sources of SPM / TPM and shall be operated properly.

a. Standards for Emissions of Air Pollutants:

(i)	SPM/TPM	Not to exceed	150 mg/Nm ³
(ii)	SO ₂	Not to exceed	1.2 Kg/day

6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

**7. Standards for Stack Emissions:**

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	HSD	20.0	Ltr/day
2	Furnace Oil	800.0	Lit/day

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler	30.0
2	DG Set (500 KVA x 2 Nos)	2.5 Each, above the roof

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
1	5.1 Used/spent oil	50.0	Lit/M	Sale to auth reprocessor
2	33.3 Discarded containers / barrels / liner	30.0	Nos/M	CHWTSB

- (ii) Treatment: - NIL.

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2008.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be

submitted to this office & concerned Regional Office/ Sub Regional Office.

- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

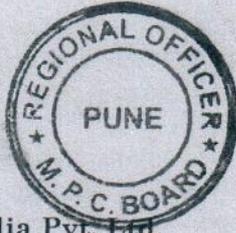
9. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



10. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
12. This consent is having overriding effect on the earlier granted consent to operate in the name of **M/s Cikautxo Taurus Flexibles Pvt. Ltd.** vide no. ROP/E-26/CC/UB/Pune/733/13 dtd. 30.04.2013.
13. The Capital investment of the industry is Rs. **3696.0 Lakhs.**

For AND ON BEHALF OF M.P.C. BOARD



A. D. Mohekar
(A. D. MOHEKAR)
REGIONAL OFFICER, PUNE

To,
M/s Cikautxo India Pvt. Ltd.
S. No. 662, Talegaon Dabhade,
Tal - Maval, Dist - Pune.

Copy to:

- 1) Regional Officer, MPCB, Pune.
- 2) Sub-Regional Officer, MPCB, P-I/P-II/P.C./Satara/Solapur.
- 3) Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	75000.00	646347	22.03.2013	SBI

Date: 15.05.2019

To,
The Regional Officer Maharashtra
Pollution Control Board,
Third Floor, Jog Centre, Mumbai Pune Road,
Wakdevadi, Shivajinagar, Pune — 411003

Subject: Reply to show cause notice

Reference: Your SCN date 09/05/2019 letter number ROP190509-FTS-0116 received by email on 09/05/2019

Dear Sir,

We have received above referred SCN by email on 09/05/2019, accordingly we are submitting our reply as below-

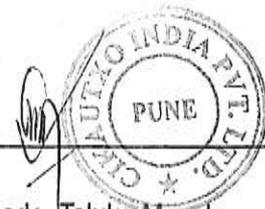
1. Our neighbour Mr. Hasabnis is frequently submitting complaints to various Government Authorities with malafide intention. He used to visit our industry illegally & demands for money and threats that if we will not pay him money, he will lodge complaint to various government departments. It is therefore requested to verify the truth before taking any action against us.
2. We have steam boilers (2 nos, one is in standby) for vulcanization process and the fuel used is best quality furnace oil. For air pollution control, we have provided dust collection system followed by dry scrubber to the boiler and also provided stack of 30 Meters height to the boiler. We are sincerely operating the air pollution control system continuously & also regularly carrying out self-monitoring the stack emission (Copy of stack monitoring report of March & May 2019 is attached herewith). It is very much clear from the reports that the quality of emission is qualifying the prescribed norms and you will agree the same with us.
3. We have constructed compound wall & over this wall green cloth was provided, a barrier to prevent any nuisance to Mr. Hasabnis. However he has started demolishing the compound wall & damaging the green cloth. He is dumping the cow dung in our premises frequently & threatens our company employees too. We have lodged complaint against Mr. Hasabnis in Talegaon police station due to his nuisance activity (Copy of complaint filed to police station is attached herein).
4. The location of our industry as well as property of Mr. Hasabnis is adjacent to Mumbai- Pune old highway & there is heavy traffic movement of vehicles daily on this road. Vehicle emission can also be another source of dust emissions and other industries in the same area are contributing also. It is requested to verify this point.

Received on Dt. 16/5/19

 Clerk
 R. O. M. P. B. Pune

Cikautxo India Private Limited

Survey Number 662, Old Pune - Mumbai Highway, Talegaon Dabhade, Taluka Maval,
 District Pune-410 506, Maharashtra, India. Phone: 0091-2114-660100;
 Fax: 0091-2114-660115 website: www.cikautxo.in CIN; U25199PN2011PTC138415



5. In our industry about 350-400 employees are working & none of the employees have faced any effect of carbon poisoning from last 20 years of commissioning of industry. Mr. Hasabnis has quoted wrong facts about poisoning to his cow due to carbon emissions from our industry. We are not at all using any chemicals in our process, hence there is no question of poisoning. In fact, if there is any poisoning, employees will suffer first before the cows of Mr. Hasabnis. It is therefore humbly requested to consider this fact before deciding any conclusion.

6. We have planned to do intensive tree plantation towards the compound wall adjacent to Mr. Hasabnis in the upcoming monsoon too. We are putting our sincere efforts for operating the pollution control system & not causing any nuisance in the surrounding area.

In view of above, it is request to verify the facts quoted by us & not to initiate any further legal action against us.

Kindly acknowledge the receipt of the same.

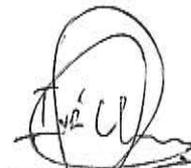
Thanking You,

Yours Faithfully,

For Cikautxo India Private Limited


Vinod Mate
Head - HR & Administration




Ivan Ubeira
Chief Executive Officer

Encl:

- Latest Boiler Testing Report (March & May 2019)
- Copy of complaint filed to police station against Mr. Hasabnis
- Photos of cow dung
- Latest Report for Boiler Chimney scrubber filter cleaning

Copy for information & necessary action to:

Sub Regional Officer (S.R.O.), Maharashtra Pollution Control Board (MPCB), Pune.



TEST CERTIFICATE

Report No: GESEC/2019-20/05/769	Date of Report	15/05/2019
Client Name and Address: M/s. Cikautxo India Pvt. Ltd. S. No. 662, TalegoanDabhade, Tal- Maval, Dist- Pune.	Date of Sampling	13/05/2019
	Start Date of Analysis	13/05/2019
	End Date of Analysis	15/05/2019
	Sample Location	IBR Boiler Chimney (Nylon)
	Sample Details	Stack
	Time of Sampling	13:00
Sample Collected By	Shlok Consultancy Services	

Source Emission Analysis Report

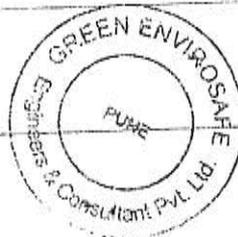
Sr. No.	Parameter	Result	Unit(s)	Limits As Per MPCB Consent
1.	Material of Stack	M.S	--	
2.	Stack Height	30	Mtr.	
3.	Type of Stack	Trapezoid	--	
4.	Sampling Duration	30	Min.	
5.	Flue Gas Temperature	378	°K	
6.	Differential Pressure	4.0	mmWG	
7.	Velocity	7.3	M/s	
8.	Dimensions of Stack	1.25	Mtr.	
9.	Stack Area	1.2265	M ²	
10.	Gas Volume	25704.99	NM ³ /Hr	
11.	Particulate Matter	56.4	mg/NM ³	≤ 150
12.	Sulphur Dioxide (SO ₂)	10.2	mg/NM ³	N.S
13.	Sulphur Dioxide (SO ₂)	6.2	Kg/day	≤ 186
14.	Oxide of Nitrogen (NO _x)	12.3	mg/NM ³	50
15.	Ammonia (NH ₃)	BDL	µg/M ³	N.S
16.	Acid Mist	BDL	mg/NM ³	50

Remark(s):

- All above results are well within MPCB Limit.
- N.S.: - Not Specified
- BDL – Below Detectable Limit.

ANALYZED BY-

Shlok



AUTHORIZED SIGNATORY-

Shlok

Terms and conditions

1. The report is refer only to the sample tested and not applies to the bulk.
2. The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
3. The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESCC.
4. Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
5. We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not reveal to third party unless required by the statutory or legal requirement.
6. MoEF approved Lab by Govt. of India. From date, 09/02/2017 to 08/02/2022.



GREEN ENVIROSAFE
Engineers & Consultant Pvt Ltd.

Survey No-1405/06, Mayuri Residency, Shop No-16, 2nd Floor, Sandawadi, Tal-Shirur, Pune-412208.
Mob- + 9545084820 | E-mail:gesec12@gmail.com | www.greenenvirosafe.co.in
CIN No. : U74900PN2013PTC149666

Recognised by Ministry of Environment, Forest & Climate Change (MoEF) Govt. of India and ISO/IEC 17025:2005 (NABL), ISO 9001:2015 and OHSAS 18001:2007 Certified Company

TEST CERTIFICATE				
Report No: GESEC/2018-19/03/6936		Date of Report	28/03/2019	
Client Name and Address: M/s. Cikautxo India Pvt. Ltd. S. No. 662, Talegoan Dabhade, Tal- Maval, Dist- Pune.		Date of Sampling	21/03/2019	
		Start Date of Analysis	22/03/2019	
		End Date of Analysis	28/03/2019	
		Sample Location	IBR Boiler Chimney (Nylon)	
		Sample Details	Stack	
Sample Collected By		Time of Sampling	12:30	
		Shlok Consultancy Services		
Source Emission Analysis Report				
Sr. No.	Parameter	Result	Unit(s)	Limits As Per MPCB Consent
1.	Material of Stack	M.S	--	
2.	Stack Height	30	Mtr.	
3.	Type of Stack	Trapezoid	--	
4.	Sampling Duration	30	Min.	
5.	Flue Gas Temperature	365	^o K	
6.	Differential Pressure	4.4	mmWG	
7.	Velocity	7.61	M/s	
8.	Dimensions of Stack	1.25	Mtr.	
9.	Stack Area	1.2265	M ²	
10.	Gas Volume	27435.5	NM ³ /Hr	
11.	Particulate Matter	52.62	mg/NM ³	≤ 150
12.	Sulphur Dioxide (SO ₂)	9.3	mg/NM ³	N.S
13.	Sulphur Dioxide (SO ₂)	6.12	Kg/day	≤ 186
14.	Oxide of Nitrogen (NO _x)	14.2	mg/NM ³	50
15.	Ammonia (NH ₃)	BDL	μg/M ³	N.S
16.	Acid Mist	BDL	mg/NM ³	50
Remark(s):				
<ul style="list-style-type: none"> ➤ All above results are well within MPCB Limit. ➤ N.S.: - Not Specified ➤ BDL – Below Detectable Limit. 				
ANALYZED BY- <i>m. Patil</i>				AUTHORIZED SIGNATORY- <i>P. Anand</i>

Terms and conditions

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- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
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- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not reveal to third party unless required by the statutory or legal requirement.

Ref: CIPL/HR/Legal/12/2018

Date: 18/12/2018

To,
The Police Inspector,
Talegaon Dabhade Police Station,
Tal – Maval, Dist – Pune
410506, Maharashtra.

Attend: Mr. Jadhav / Mr. Narayan Pawar

Complaint against Mr. Mahendra Govind Hasabnis

Subject: Damaging to the company property and trying to steal company assets and things that are belonging to company.

Dear Sir,

This is with reference to our last complaint submitted to police station dtd August 03, 2018 that our neighbor Mr. Mahendra Govind Hasabnis has broken the company wall compound and throwing the cow shit in our company premises to damage our property; such acts will be done with the purpose or intention of stealing something from company premises.

We will also like to inform you that this is not the first time he has done this act, on the basis on mutual understanding and human courtesy we were informing him for not to do such things but now we have realized that the person is not in condition to understand and we have fear that such acts is only be done with the purpose of stealing or rob something from our premises.

As we are manufacturer of rubber hoses and nylon pipes, there are various raw materials and other costly things kept in our premises which can be easily stolen by Mr. Mahendra Govind Hasabnis the way he has broken the company safety wall compound.

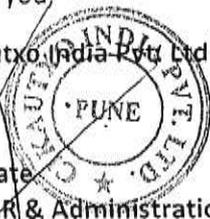
We would like to bring your notice that he has not only broken the wall compound but every day he is throwing cow shit in our premises with the intension to damage our property due to which we are unable to make the material movement in our premises.

Therefore, we request you to please register our complaint and help us make the further process as per law.

Thanking you

For Cikautxo India Pvt Ltd.

Vinod Mate
Head – HR & Administration



Handwritten notes:
K. Jadhav
Date - 7/1/19
74-25

नोटिस

(क्रि. पो.कोड कलम १४९ अन्वये)

प्रति,

श्री. हसबनिस,
रा. लिबफाटा, तळेगाव दाभाडे

ज्या अर्थी आपण तसेच चिकात्सो इंडिया कंपनी लिबफाटा यांचेमध्ये आपसात वादविवाद आहेत, तसेच ज्याअर्थी आपणाविरुद्ध कंपनीने तक्रारी अर्ज पोलीस ठाणेस दिलेला असून त्यानुसार आपण कंपनीचा आवारात शेण टाकलेले निदर्शनास येत आहे तसेच आपले सदरचे वर्तनामुळे कंपनीतील कामगारांचे स्वास्थास बाधा निर्माण होण्याची शक्यता नाकारता येत नाही, तसेच आपण कंपनीतील कामगारांना शिवीगाळ केल्याचे निदर्शनास येत आहे.

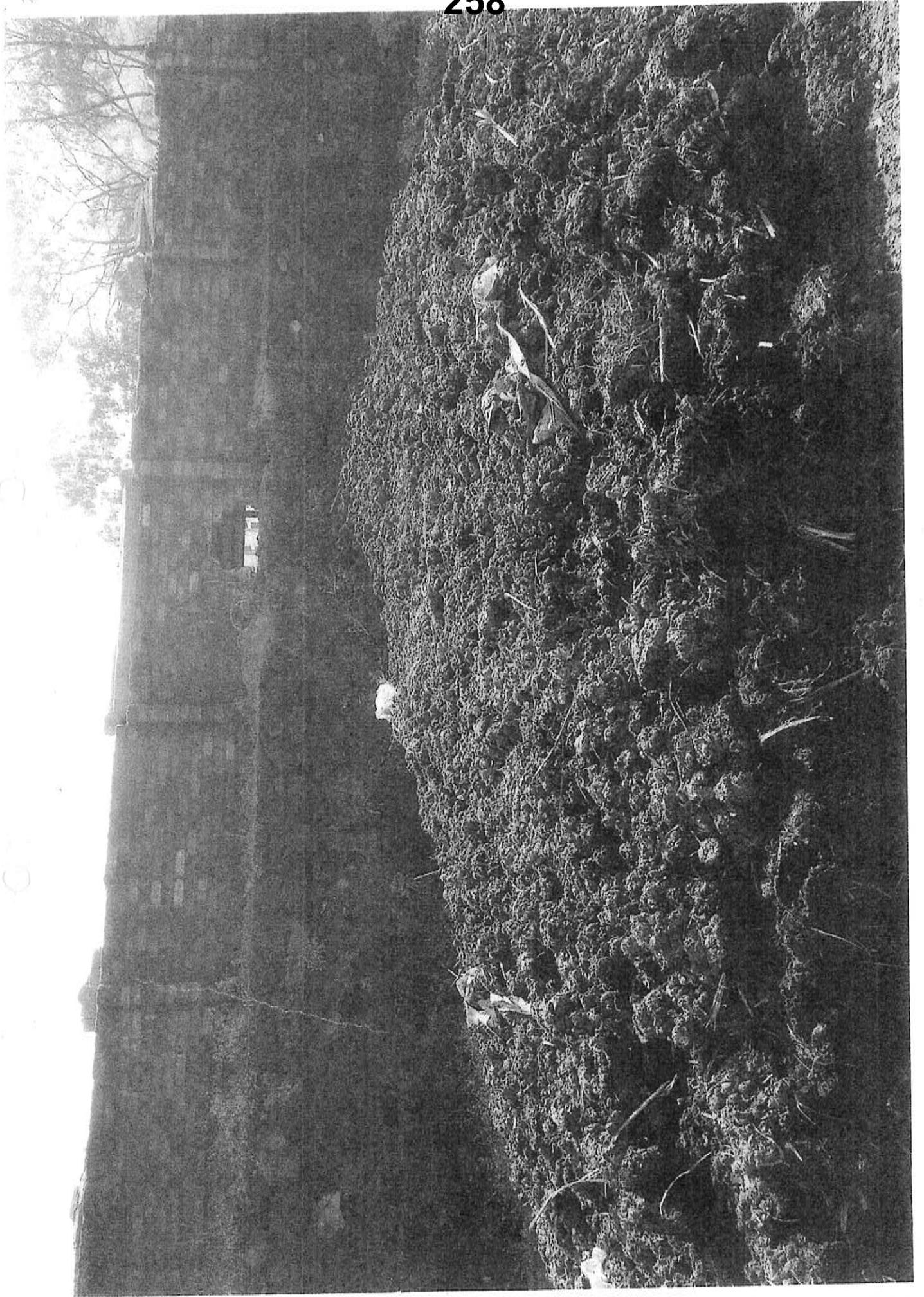
त्या अर्थी आपणास या नोटिसद्वारे समज देण्यात येते की, सार्वजनिक स्वास्थांचे दृष्टीने आपण त्वरीत कंपनीचे आवारात टाकलेले शेण त्वरीत काढून घ्यावे तसेच आपले वर्तनामुळे कोणताही कायदा व सुव्यस्थेचा प्रश्न निर्माण होणार नाही याची दक्षता घ्यावी.



[Handwritten Signature]
पोलीस ठाणे दाभाडे
तळेगाव दाभाडे पो. ठ.

[Handwritten Signature]











Customer Name : Cikautxo India Pvt. Ltd.
Address : Talegaon Pune.

GD ENGINEERING

System Supplied : Scrubbing
Contact Person : Mr Selva

ROUTINE SERVICE REPORT

System Supplied : Cyclone with Scrubber arrangements

Specific parameters : Dust Control Filtration Arrangements

SERVICE DETAILS

System was cleaned wrt filters dust deposits on filter beds 2 nos.

Cyclone hammering dust removal ,

Rotary Valve servicing wrt dust.

REMARKS / FEEDBACK

Remarks:

As per guidelines all cleaned

Name : Mahesh

Email: projects.limmicrosystems@gmail.com

Signature:

Date: 21.04.2019

Place: Pune



BHARAT PETROLEUM CORPN. LTD.
 (A Govt. of India Undertaking)
QUALITY ASSURANCE LABORATORY
SEWREE, MUMBAI - 400015

TEST REPORT
FURNACE OIL (MV2)

Test Report No.	SEW/BF(FY)1712/00512	Date	Dec 19, 2017
Issued to	CIM SEWREE	Date of Sampling (by client)	Dec 19, 2017
Source of Sample	Sewree Installation	Sample Received On	Dec 19, 2017
Tank No.	11	Sample Analysed on	Dec 19, 2017
Name of Territory	Mumbai Retail Territory	Supply Location	Sewree Installation
Batch No.	FO180/PLT/BPC/SEW/11/40	Dispatching Tank No.& Batch no.	703&602
Type of Sample	batch Formation (Fuels)	Stock represented (Litre)	3904000

S. No.	Characteristics	TEST METHOD	Requirements as Per	Test Result
1	Colour, visual	IS:1448 VISUAL	IS:1593:1982 #	Dark:Black
2	Water Content,% vol, Max	P:40	Max:1	0.05
3	Sediment by extraction,% by wt, Max	P:30	0.25	0.0152
4	Kinematic viscosity, cSt, at 50 °C	P:25	above 125 and upto 180	163.39
5	Density, 15°C, g/ml	P:16		
5.1	Observed at Laboratory		To be Reported	0.9560
6	Flash Point°C (PMCC), Min	P:21	66	86.0
7	Gross Calorific Value	P:7	To be Reported	10481 Cal/g
8	Total Sulphur,% by mass, Max	ASTMD:4294	4	2.020

REMARK

1) THE SAMPLE MEETS THE REQUIREMENT OF FURNACE OIL (MV2) w.r.t TESTS CARRIED OUT AS PER IS 1593:1982

*****End of Test Report** Notes**

1. The sample is drawn by the client & result relates to the sample tested.
2. The certificate shall not be reproduced wholly or in part without prior written consent of the laboratory
3. This certificate shall not be used in any advertising media or as evidence in the court of law without written consent of laboratory
- * Not in NABE Scope
- Performance Test the requirements are as per internal limit
4. Latest version of test methods are used as per latest specification

Checked and Approved by

nandu.kiley

Printed by: santosh.ramchandra mane

Printed on: Dec 27 2017 8:20AM

Copy No.: 1

Note: This document has been generated electronically and is valid without signature.

Format No. QR/69

HINDUSTAN PETROLEUM CORPORATION LIMITED

(A Government of India Enterprise)

QUALITY CONTROL LABORATORY

SEWREE-II TERMINAL

BPT-ROAD, OPP. SEWREE RLY. STATION, SEWREE

MUMBAI 400015

TEST REPORT

Product : HP FUEL (FURNACE OIL)

Customer / Supplier / : SEWREE II TML
 Branch Plant
 Source of Sample : TK203
 Tank No : TK203
 Qty of Sample/ : 1*3 LTR. TOP, MIDDLE, BOTTOM
 Density/Type of Sample
 .lg / Evnt / Actvty : Tank Sample
 Receipt/Despatch Mode : RECEIPT FROM HPFR IN TK 203
 Sample Drawn by : JKG/RBB

Test Report No. : BFT/4247
 Date of Sample Drawn : 02/04/19
 Date of Sample Receipt : 03/04/19
 Date of Sample Testing : 03/04/19
 Date of Report : 03/04/19
 Date of Printing : 03/04/19
 JDE Sample Number : 832936
 Batch No :

Specifications

Test Line Number	Characteristics	Units	Test Method	Specifications		Result Value
				Min	Max	
1	APPEARANCE		VISUAL	DARK	DARK	DARK
2	RELATIVE DENSITY 15/15°C -TOP		IS 1448 P: 16	-	-	956.3000
3	RELATIVE DENSITY 15/15°C-MIDDLE		IS 1448 P: 16	-	-	956.3000
4	RELATIVE DENSITY 15/15°C-BOTTOM		IS 1448 P: 16	-	-	956.3000
5	RELATIVE DENSITY 15/15 °C		IS 1448 P: 16	-	-	956.3000
6	FLASH POINT - PMCC	°C	IS 1448 P:21	66	-	74
7	KINEMATIC VISCOSITY @ 50° C	cSt	IS 1448 P:25	125.0	180.0	170.6
8	WATER CONTENT	% Vol	IS 1448 P:40	-	1.00	.30
9	SULPHUR TOTAL	% Mass	ASTM D 4294	-	4.00	2.24
10	POUR POINT	°C	IS 1448 P:10	-	27	12
11	SEDIMENT	% Mass	IS 1448 P:30	-	.25	.04

Remarks:

001. Sample meets IS:1593:1982 (Reaffirmed 2004) specification in all above test parameters.

- Notes :
- 1) The sample is drawn by client and results relate to sample tested
 - 2) The test report shall not be reproduced except in full without prior written approval of the Lab Incharge
 - 3) This test report shall not be used in any advertising media or as evidence in the Court of Law without prior written consent of Laboratory
 - 4) Test results reported are valid at the time of testing
 - 5) This is a system generated test report and hence does not require signature

Tested By : 30068150
 BAMANE NANDKISHOR D

Reviewed and Approved By : 30068150
 BAMANE NANDKISHOR D